Scandal among IPL players in the country

- 154. SHRI BAISHNAB PARIDA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:
- whether there have been media reports of cricketing scandal among IPL players in the country;
 - (b) if so, the details thereof;
 - whether this fixing of sports has been enquired into;
 - if so, the results thereof; (d)
- whether Government has worked out some action-plan or strategy to control such possibilities among our cricketers; and
 - if so, the details thereof? (f)

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) and (b) Sir, there have been reports in the media regarding various irregularities involving the IPL tournaments such as violation of provisions of Foreign Exchange Management Act, 2000, match fixing etc.

(c) to (f) Indian Premier League (IPL) involves city teams managed by private entities. Ministry of Youth Affairs and Sports does not deal with IPL because the national team does not participate in the IPL tournaments. Hence this Ministry has no role in the matter.

Utilization of funds under the National Programme for NPYAD

155. SHRI N.K. SINGH:

DR. JANARDHAN WAGHMARE:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- the State-wise utilization of funds under the National Programme for Youth and Adolescent Development (NPYAD);
- (b) whether there is any inter-State disparity in the utilization of funds under the NPYAD; and
 - (c) if so, the reasons therefor?